

[Shri T. T. Krishnamachari]

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| 4. | Baroda | 615 |
| 5. | Bombay | 743 |
| 6. | Nagpur | 217 |
| 7. | Calcutta | 1013 |
| 8. | Delhi | 539 |
| 9. | Allahabad | 665 |
| 10. | Madras | 799 |
| 11. | Shillong | 416 |

(b) About 57% of the Inspectors have not been confirmed.

(c) All the posts have not been sanctioned on a permanent basis. Confirmations of some of the incumbents in the available permanent vacancies are being considered by the Collectors. Some of the permanent Inspectors are officiating in higher posts or are on deputation to other Departments, and their liens have to be kept on the permanent posts of Inspectors. These posts of Inspectors can be filled permanently only after the substantive holders thereof have been permanently absorbed in the higher posts or elsewhere. This necessitates the continuance of officiating arrangements in good many cases.

(d) Posts are initially sanctioned on a temporary basis. In accordance with the general policy of the Government 80% of the posts which have been in existence for more than 3 years and which are required on a long term basis are subsequently made permanent. Confirmations of Inspectors in the permanent posts are made in the order of their seniority, provided they are considered fit for confirmation on the basis of their records of service.

Excise Duty on Tobacco

1372. { Shri Narappa Reddy:
Shri S. R. Arumugham:

Will the Minister of Finance be pleased to state:

(a) the amount of excise duty collected by the Central Government

on tobacco from each State during the last four financial years;

(b) the amount of share given to each out of this; and

(c) the basis on which this allocation is made?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Two statements—Statement No. 1 for the years 1953-54 to 1955-56 and Statement No. 2 for the year 1956-57—showing the required information are laid on the Table. [See Appendix V, annexure No. 11.]

(b) In accordance with the recommendations of the Finance Commission 40% of the net proceeds of excise duties on tobacco, matches and vegetable product taken together are allocated to the States. Separate figures for tobacco only are not maintained. A statement (No. 3) showing the amounts allocated to the various States during the years 1953-54 to 1956-57 is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 11.]

(c) The basis for the allocation of the States' share is given in Chapter V—Division of Union Excises—of the Report of the Finance Commission, 1952, a copy of which is available in the Library of the Lok Sabha.

Health Examination of the Students of M.B.B. College, Agartala

1373. Shri Dasaratha Deb: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether there is any arrangement for the examination of health of the students of the M.B.B. College, Agartala, Tripura; and

(b) if not, whether Government have such a proposal before it?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) No, Sir.

(b) There is no proposal at present under consideration of Tripura Administration.